

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.5040
TO BE ANSWERED ON 31st MARCH, 2023**

HEALTH SUPPLEMENTS

**5040. SHRI SANJAY SADASHIVRAO MANDLIK:
SHRI BIDYUT BARAN MAHATO:
SHRI SUDHEER GUPTA:
SHRI PRATAPRAO JADHAV:
SHRI SHRIRANG APPA BARNE:
SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether Food Safety and Standards Authority of India has received several complaints about a large number of health supplements being sold in the market not being compliant with the provisions of Food Safety and Standards Regulations, 2022 and if so, the details thereof;
- (b) the steps taken/proposed to be taken by the Government against such sellers;
- (c) whether FSSAI has recently directed Food Commissioners of all States and UTs to carry out a special drive to check nutraceuticals and health supplements for quality and safety throughout their manufacturing and sale process and if so, the details thereof;
- (d) whether FSSAI has also directed the Food Commissioners to submit a report in this regard;
- (e) if so, the details thereof and the response of States/UTs Food Commissioners in this regard; and
- (f) the steps taken/proposed to be taken by the Government to create awareness among the common public about the harmful effect of these spurious food supplements on human body?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(DR. BHARATI PRAVIN PAWAR)**

(a) & (b): The implementation and enforcement of Food Safety and Standards (FSS) Act 2006, Rules and Regulations primarily lies with the State/UT Governments. The complaints /concerns of consumers are received by Food Safety Standards Authority of India (FSSAI) through grievance portal on Food Safety Compliance System (FoSCoS), Integrated Grievance Redressal Mechanism (INGRAM) and Centralized Public Grievance Redress and

Monitoring System (CPGRAM). Consumer grievance/complains (including complaints regarding health supplements) received during 2022-23 (till 28.02.2023) is as follows:

Period (F.Y.)	No. of Grievances received		
	FoSCoS Portal	INGRAM	CPGRAMS
2022-23 (till 28.02.2023)	3894	5885	937

The received grievances/complaints are assigned to Food Safety Officer (FSO) /Designated Officer (DO) of the concerned State/ UT for the resolution and necessary action. The proper disposal of grievances is monitored and reviewed with Commissioners of Food Safety, States/UTs.

(c) to (e): FSSAI vide order dated 07th March 2023 has directed Commissioner of Food Safety of all states/UTs, Central Licensing Authorities and Regional Directors to carry out special enforcement drive for various Nutraceutical/ Health Supplements products sold in the market which are not in compliance with the provisions of Food Safety and Standards (Health Supplements, Nutraceuticals, Food for Special Dietary Use, Food for Special Medical Purpose, and Prebiotics and Probiotics) Regulations, 2022 apart from in contravention with the provisions of Food Safety Standards (Advertising and Claims) Regulation, 2018.

(f): FSSAI has laid down the standards of Health Supplements and Nutraceuticals through the Food Safety and Standards (Health Supplements, Nutraceuticals, Food for Special Dietary Use, Food for Special Medical Purpose, Prebiotic and Probiotic Food) Regulations, 2022.

.....